

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-143 (ND)/2013**

**IN THE MATTER OF:**

Rockman Advertising &  
Marketing India Pvt. Ltd. & Ors.

.... Applicant/petitioners

Vs.

M/s. Sharp Eye Advertising Pvt. Ltd.

.... Respondent

**Order under Section 397/398 of the Companies Act**

**Order delivered on 13.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Shri R. VARADHARAJAN,**  
**Hon'ble Member(Judicial)**

For the Applicant/petitioner : Mr. Sakal Bhushan, Mr.Monish Panda,  
Ms. Deepti Bhardwaj, Advocates

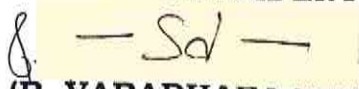
For the Respondent :

**ORDER**

On the request made on behalf of the respondent, hearing is deferred to 3<sup>rd</sup> November, 2017.

It is expected that no further adjournment shall be sought.

  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER(JUDICIAL)

13.10.2017  
V. Sethi